

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (C) No. 325/2022

RANDEEP SINGH SURJEWALA

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.67650/2022-EX-PARTE AD-INTERIM RELIEF)

Date : 25-07-2022 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNAFor Petitioner(s) Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Muhammed Ali Khan, Adv.
Ms. Nupur Kumar, AOR
Mr. Omar Hooda, Adv.
Mr. Amit Bhandari, Adv.
Ms. Ashima Chauhan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The PIL-petitioner seeks to challenge the constitutional validity, *inter alia*, of Sections 4 and 5 of the Election Laws (Amendment) Act 2021.
- 2 An efficacious and alternate remedy is available before the High Court in the exercise of its jurisdiction under Article 226 of the Constitution of India. In view of the remedy which is available in law, we grant the liberty to the petitioner to move a petition under Article 226 of the Constitution of India before the competent High Court.
- 3 Subject to the grant of liberty in the aforesaid terms, the petition stands dismissed.
- 4 Pending applications, if any, shall stand disposed of.

(NEETA SAPRA)
COURT MASTER(SAROJ KUMARI GAUR)
COURT MASTER